

Central Administrative Tribunal Principal Bench, New Delhi.

CP-161/94 in OA-2592/90

New Delhi this the 1st Day of August, 1994.

Hen'ble Mr. Justice S. K. Dhaon, Acting Chairman Hen'ble Mr. B. M. Dheundiyal, Member(A)

Sh. Shyam Lal, S/o Sh. Hira Lal, R/o 97-A/CA Block, Hari Nagar, New Delhi.

Petitioner

(Sh. M.K. Gaur, prexy counsel for Sh. V.P. Sharma)

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- 1. Sh. M.B. Kaushal, The Commissioner of Police, Hq.Delhi Police, I.P. Estate.
- 2. Sh. N. N. Bhera, The Secretary to the Govt. Ministry of Home Affairs, New Delhi.

Respondents

ORDER (ORAL)
delivered by Hen*ble Mr. Justice S. K. Dhaen, Acting Chairman

The complaint is that the directions given by us in O.A.No. 2592/90 on 20.07.1993 have not been complied with. An order has been passed on 29.06.94 drapping the disciplinary proceedings against the petitioner. Consequently, the petitioner has been paid the arrears of D.C.R.G. etc. There is no dispute regarding the quantum of D.C.R.G. which is to be paid to the petitioner. The only submission made by the learned proxy counsel for the petitioner is that this Tribunal shall now award interest for the delayed payments made to him.

We had extended time, at the insistance of the respondents in the O.A., to comply with the directions given by this Tribunal and time for doing so expired on 15.2.94. In accordance with the directions given by



this Tribunal, the respondents were required to make the necessary payments to the petitioner within a period of six weeks from the date of the passing of the final order in the disciplinary proceedings. Payments have been made to the petitioner in the month of July, 1994. In these circumstances, we do not consider it a fit case for awarding any interest to the petitioner. The contempt petition is disposed of.

Noticesissued to the respondents are discharged.

No costs.

(B. N. DHOUNDIYAL)
MEMBER(A)

(s.K. DHAON) ACTING CHAIRMAN

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